## COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

## APPEAL NO. 200 OF 2018 & IA NOS. 906 OF 2018

Dated: 08<sup>st</sup> October, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

### In the matter of:

M/s Azure Renewable Energy Pvt. Ltd. .... Appellant(s)

Versus

Punjab State Electricity Regulatory Commission &Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.

Mr. Sri Venkatesh Ms. Nishtha Kumar Mr. Sandeep Rajpurohit

Mr. Arjun Bhulia

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R-1

Mr. Swapna Seshadri for R-2

Mr. Aadil Singh Boparai Mr. Gulabh Singh

Mr. Sunil Choudhary for R-3

# ORDER IA No. 1319 of 2018 (for condonation of delay in filing reply)

The learned counsel, Mr. Sethu Ramilingam, appearing for first Respondent submitted that there is a delay of 27 days in filing the reply which has been explained satisfactorily and sufficient cause has been made out in the application. The same may kindly be accepted and delay in filing the reply may kindly be condoned.

Submission made by the learned counsel appearing for the first Respondent, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the first Respondent and after perusal of the application

explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. The IA is allowed.

#### **APPEAL NO. 200 OF 2017**

Learned counsel appearing for the Respondent No.3 submitted that he will file the reply during the course of the day.

Submission made by the learned counsel appearing for the Respondent No.3, as stated above, is placed on record.

Re-list this matter on <u>12.10.2018</u>, as requested by the learned counsel appearing for both the parties.

(S. D. Dubey)
Technical Member

(Justice N. K. Patil) Judicial Member